

terest in this matter. That would be welcomed by the Education Ministry.

Shri Hari Vishnu Kamath: My question is, when it is under examination of one Ministry, before they finalise their decision in the matter, another Ministry has incurred expenditure on this matter. How is that possible?

Dr. K. L. Shrimali: Government has been assisting these yogic institutes for the last several years. It is not something quite new. This committee was appointed with special terms of reference. They were to study and evaluate the therapeutic values of yogic practices and visit the institutions and recommend suitable measures for developing them on scientific lines. It is under these terms of reference that this committee has made its recommendations, and Government are examining these recommendations and will take necessary action when the examination has taken place, in consultation with the Ministry of Health.

Shri Hari Vishnu Kamath: But the Government has taken action already.

Shri Sham Lal Saraf: In view of the report submitted by the Committee, do Government contemplate to train teachers who would train young boys in this yogic practice all over the country?

Dr. K. L. Shrimali: Partly this is already being done, and Government will further promote this programme.

European Common Market

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- *556. { **Shri Shree Narayan Das:**
Shri P. C. Boroach:
Shrimati Malmona Sultan:
Shri Raghunath Singh
Shri Vidya Charan Shukla:
Shri Anjanapa:
Shri Bhagwat Jha Azad:
Shri Hem Barua:
Shri A. S. Saigal:

Will the Minister of Finance be pleased to state:

(a) whether the Indian Officer entrusted with task of remaining in

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constant touch with the negotiations being carried on between European Common Market countries and the British Government for the entry of U.K. into the E.C.M. has submitted any report to the Government of India; and

(b) if so, important points made in the report?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) and (b). Yes, Sir. India's accredited representative to the European Economic Community stationed in Brussels is keeping us regularly and fully informed about the trend of negotiations between the U.K. and the Community. Communications received from our representative are of a confidential character and it is not possible to disclose any information therefrom.

Shri Shree Narayan Das: Is the hon. the Deputy Minister in a position to give us an idea as to the extent and the nature of the progress that has been made so far in this respect?

Shrimati Tarkeshwari Sinha: Well, as I said in my original answer, we do receive reports from time to time. The negotiations are still in progress. It is very difficult for me to say anything about it.

Shri Vidya Charan Shukla: May I know whether our Economic Commissioner in Brussels has advised the Government of India to send a senior Minister to the European Common Market Council for safeguarding India's interests while these negotiations with U.K. are going on?

The Minister of Finance (Shri Morarji Desai): It is difficult to say anything about these matters, because these are all delicate negotiations, and it is no use saying piecemeal what is happening and what is not happening.

Shri Hem Barua: May I know whether it is a fact that U.K. sug-

gested the association of Commonwealth countries with the ECM and that some of the ECM countries have resented that, saying that any and every Commonwealth country cannot join ECM. If so, what is the Government's reaction to that?

Shri Morarji Desai: As I said, these are delicate negotiations. It is not possible for me to give any information about these matters at this stage.

Mr. Speaker: Next question.

Shri Hem Barua: Sir, on a point of order. The Finance Minister will not even give the reaction of the Government, and he says that these are all delicate negotiations and cannot be divulged. I just wanted to know whether the U.K. has suggested the association of Commonwealth countries in the ECM—which U.K. has let out in the papers. And he can say 'yes' or 'no'. I do not understand this. Possibly . . .

Mr. Speaker: The hon. Member thinks that the information which he is asking has already been divulged in the papers. If he has that, then there is no need to ask for that information. And if he has not that information and the information has not been divulged, and if the Government thinks that it is at a delicate stage at this hour and it is not advisable to disclose it, then probably we should have patience and wait for some time. When those negotiations have progressed to a certain extent, then the information would be given.

Shri Hem Barua: Are we to understand that the U.K. press reports are correct, in the face of the silence of the Government?

Mr. Speaker: Is it necessary that the Government should commit itself whether they are right or wrong? If it comes from other sources, that has a different importance; if it comes from the Government, that might have a different significance. Next question.

Shri Hem Barua: May I put another supplementary?

Mr. Speaker: I have passed on to the next question.

Shri Raghunath Singh: I stood up thrice. My name is also there.

Mr. Speaker: It is not necessary that every Member . . .

Shri Raghunath Singh: That was the convention.

Mr. Speaker: . . . whose name has been clubbed must be called.

Iron Price

*558. **Shri Balmiki:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the steps taken upto April, 1962 to control the rising prices of iron and to wipe out the black marketing trend on prices; and

(b) how long it would take the country to become self-sufficient in view of the present production of iron?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) Apart from the recent increase due to the new excise duties, the controlled sale prices of most categories of iron and steel have remained stationary since 1957.

Increasing availability of most categories of steel is reducing mal-practices. Black marketing would amount to a violation of the Iron & Steel Control Order and be punishable under the Essential Commodities Act; and the State Government law enforcement authorities are competent to take cognizance of such offences.

(b) By 1965-66, it is proposed to set up a capacity to produce annually 10.2 million tons of steel ingot and 1.5 million tons of pig iron for sale, which would largely meet the requirements of the country at that time.